

FIR No. 13/13
PS MUNDKA
New Case No. 4220/17

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not issued due to lock down.

Put up for purpose fixed on 07.01.2020.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 97/13
PS Hari Nagar

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

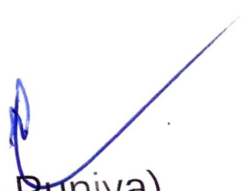
Present : Ld. APP for the State through VC.

Accused is stated to be on bail.

ASI Satyavir Singh on behalf of IO is present with case file.

Court is convened through VC (CISCO Webex).

Put up for consideration on 07.01.2020.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 20/16
PS MUNDKA
New Case No. 73307/16

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused is in JC (Jhajjar Jail).

Court is convened through VC (CISCO Webex).

Jail Superintendent concerned is directed to produce the accused through VC on the NDOH failing which adverse order shall be passed against him.

Put up for further proceedings on 14.09.2020.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 525/16
PS Hari Nagar
New Case No. 9045/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.


None for Accused.

None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter has been settled between the parties. Therefore, let court notice be issued to the parties to join the proceedings through VC on 23.09.2020.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 350/16
PS **MUNDKA**
New Case No. 724/17

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

No adverse order is being passed against the accused as his application seeking cancellation of NBWs is pending consideration.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 234/19
PS MUNDKA
New Case No. 6273/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 518/18
PS Hari Nagar
New Case No.1728/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 101/18
PS MUNDKA
New Case No. 297/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

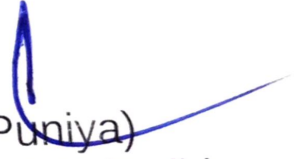
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 183/17
PS MUNDKA
New Case No. 5124/18

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 56/17
PS Hari Nagar
New Case No. 4182/17

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from Lok Adalat as unsettled.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

Put up for arguments on the point of charge on 07.01.2020.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

E-FIR No. 32405/18
PS MUNDKA
New Case No. 1248/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 99/2020
PS MUNDKA

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File taken up today as 30.08.2020 was Sunday.

Present : Ld. APP for the State through VC.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

Jail Superintendent concerned is directed to produce the accused through VC on 14.09.2020. IO is also directed to join the proceedings through VC on the said date.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 101/2020
PS **MUNDKA**

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


File taken up today as 30.08.2020 was Sunday.

Present : Ld. APP for the State through VC.

Accused persons not produced from JC.

Court is convened through VC (CISCO Webex).

Jail Superintendent concerned is directed to produce the accused persons through VC on 14.09.2020. IO is also directed to join the proceedings through VC on the said date.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

E-FIR No. 32405/18
PS MUNDKA
New Case No. 1248/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 333/19
PS Hari Nagar

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

All the accused in person.

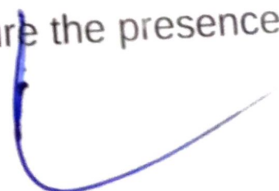
Sh. Arun Kumar, Ld. Counsel for the complainant through VC.

Court is convened through VC (CISCO Webex).

Offence being bailable, accused persons are admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- each alongwith one surety of like amount each. Accused persons are directed to furnish bail bonds on the next date.

Copy of chargesheet and documents be supplied to accused persons against acknowledgement. Perusal of file reveals that no spare copy of chargesheet is available on record. IO be summoned to appear in person and supply the copy of chargesheet to accused persons for 07.01.2020.

Ld. Counsel for complainant is directed to ensure the presence of complainant on the NDOH.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

C.C. No. 2577/20
PS Hari Nagar

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.


Court is convened through VC (CISCO Webex).

ATR not received.

Let the same be called for the NDOH.

Put up for arguments on the application u/s 156(3) Cr.P.C. on

07.01.2020.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

C.C. No. 14314/16
PS MUNDKA

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

C.C. No. 14314/16
PS MUNDKA

31.08.2020

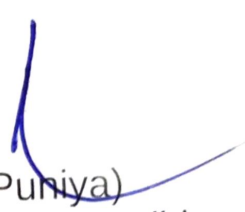
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 07.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 235/16
PS **MUNDKA**

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused is absent.

Ld. Counsel for accused is present and seeks adjournment for want of accused.

Matter is at the stage of recording of SA.

Put up for the same on 28.09.2020 at 2 PM.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 41/18
PS **MUNDKA**
New Case No. **5085/18**

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for framing of notice on 07.01.2020.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 446/19
PS **MUNDKA**
New Case No. **980/2020**

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused is absent.

Sh. A.K. Sharma, Id. Counsel for accused.

Court is convened through VC (CISCO Webex).

Ld. Counsel for accused seeks time to address arguments on the point of charge on 07.01.2020.

(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 1293/15
PS Hari Nagar
New Case No. 9118/18

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

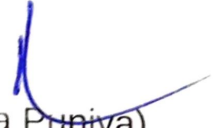
File received from Lok Adalat as unsettled.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Put up for arguments on the point of charge on 07.01.2020.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 29/19
PS Hari Nagar
New Case No. 1817/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the point of charge on 07.01.2020.

(Babita Funiya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 210/14
PS Hari Nagar
New Case No. 65204/16

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


File taken up today as 30.08.2020 was Sunday.

Present : Ld. APP for the State through VC.

None has joined the proceedings on behalf of accused persons.

Court is convened through VC (CISCO Webex).

Put up for the purpose fixed on 03.09.2020.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

FIR No. 630/14
PS Hari Nagar
New Case No. 8313/19

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for both accused persons .

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore put up the matter for the same on 07.01.2021 in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

No adverse order is being passed against the accused as application seeking cancellation of NBWs is pending consideration.

(Babita Punya)
MM-06/Mest/THC/Delhi
31.08.2020

FIR No. 633/05
PS Hari Nagar
New Case No. 66596/16


31.08.2020

Pursuant to the directions issued by the Hon'ble High Court Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened through VC (CISCO Webex).

Present : None for complainant.

Issue court notice to the complainant to address arguments failing which matter shall be decided on merits for 23.09.2020. This shall be the last opportunity.


(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

C.C. No. 17006/16
PS Hari Nagar

31.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. Rishi Bhardwaj, Ld. Counsel for the complainant.

Court is convened through VC (CISCO Webex).

Put up at 12 Noon.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

At 12.00 Noon.

Present: None has joined the proceedings.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

At 2.30 PM

Present: Ld. Counsel on behalf of both the parties.

Certain clarifications are required.

Put up for consideration on 14.09.2020 at 2 PM.



(Babita Puniya)
MM-06/West/THC/Delhi
31.08.2020

State vs. Shobha Singh

FIR No.14551/15

PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

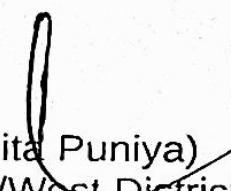
Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence/recording of settlement, therefore, matter stands adjourned for NDOH in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

Put up for PE/recording of settlement on 07.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Hari Chand vs. Ram Prakash

CC No.8812/16

PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

Process not issued by the Ahlmad. He is warned to be careful in the future.

Let previous order be complied afresh for next date of hearing.

Put up for purpose fixed on 28.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Manoj Bhalla etc.

FIR No.156/13
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is pending consideration before Hon'ble High Court of Delhi.

In view of the above, matter stands adjourned.

Put up for further proceedings on 07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Harish Bhalla vs. Manoj Bhalla etc.

CC No.8183/16

PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is pending consideration before Hon'ble High Court of Delhi.

In view of the above, matter stands adjourned.

Put up for further proceedings on 07.01.2021.

(Babita Funiya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Pankaj Rai

FIR No.04/13

PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).
File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 07.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

13A 30
State vs. Dalip Singh

FIR No.90/13
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

Process received back. Perused.

Let fresh court notice be issued to accused, surety and his counsel for 23.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Manoj etc.

FIR No.160/17
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 07.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babith Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Laxmi Builders vs. State & Ors.

CC No.1479/17

PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Vikas Tiwari, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

At request, put up for arguments on point of summoning on 23.09.2020 at 03:00 pm.

(Babita Puriya)
MM-06/West/District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Rameshwar

FIR No.547/16
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 07.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Adesh Kumar

FIR No.836/18
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused person.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 07.01.2021.

(Babita Punjia)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

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State vs. Aminder Singh etc.

FIR No. 698/16
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused person.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Mukesh etc.

FIR No.329/2020

PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Mukesh, Bihari and Om Prakash are stated to be in JC.

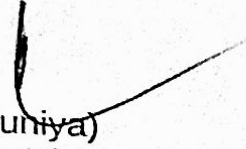
Accused Moti Lal is stated to be on police bail.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that IO has not filed excise result. IO is directed to join the proceedings through VC on NDOH.

Jail Superintendent is directed to produce accused Mukesh, Bihari and Om Prakash on NDOH.

Put up for further proceedings on 14.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Sunny vs. Manoj

CC No.22249/16
PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

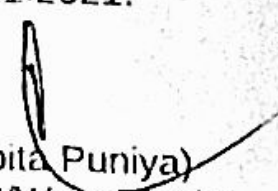
Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to all concerned parties with direction to appear in person or through VC on NDOH.

Put up for further proceedings on 07.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Nasim Bano

FIR No.1524/14
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File received back from Lok Adalat as unsettled.

Put up for arguments on the point of charge on

07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Kamal Wadhwa

FIR No.106/15
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock down.

Let previous order be complied afresh for 07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Kuldeep Singh & Ors.

FIR No.182/18
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.
Sh. Sanjay Shukla, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

Ld. Counsel seeks adjournment on the ground that he has been recently engaged in the present case.

Heard. Allowed.

At request, put up for purpose on 07.01.20201.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Mohd. Aslam

FIR No.34/11

PS: Madipur

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 12.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Pankaj Kumar & Ors.

FIR No.92/09
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 12.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Parminder Singh & Ors.

FIR No.162/19
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused Parminder through VC with counsel Sh. R. Vasudev.
None for rest accused persons.
Court is convened through VC (CISCO Webex).
File perused.
Put up for arguments on the point of charge on

21.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Neeraj Dhawan vs. Sanjeev Dhawan & Ors.

CC No.63/19
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Deepak Saini, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on application under section 156(3) Cr.P.C. on 17.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Padma Nassa vs. Rohit Paliwa & Anr

CC No 8787/19
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no 26/DH/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Vijay Joshi, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on application under section 156(3) Cr.P.C. on 22.10.2020.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Babu Lal & Ors.

FIR No.382/17
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Both accused persons are absent.
Sh. K.K. Singh, Ld. LAC for accused persons through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

Padma Nassa vs. Rohit Pahwa & Anr.

CC No.8787/19

PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Vijay Joshi, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on application under section 156(3) Cr.P.C. on 22.10.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Viraj @ Raja etc.

FIR No.117/2020
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Both accused persons produced from Tihar Jail through VC.

Court is convened through VC (CISCO Webex).

File perused.

It is stated by accused Virat that his Advocate could not check the charge-sheet due to lock-down.

Heard.

At request, put up for scrutiny of documents on

05.09.2020.

Concerned Jail Superintendent/s is/are directed to produce the accused persons on NDOH through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Neeraj & Sonu

FIR No.315/2020
PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up on an application seeking regular bail of accused Neeraj.

Present: Ld. APP for State through VC.

Sh. K.N. Sharma, Ld. Counsel for accused Neeraj.


Court is convened through VC (CISCO Webex).

It is stated by the Ld. Counsel that he has not received copy of charge-sheet.

Heard.

Put up on 03.09.2020 for arguments on the above stated application.

IO to join proceedings through VC on NDOH.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Neeraj & Sonu

FIR No.292/2020
PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up on an application seeking regular bail of accused Neeraj.

Present: Ld. APP for State through VC.

Sh. K.N. Sharma, Ld. Counsel for accused Neeraj.

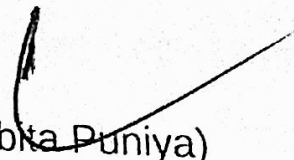
Court is convened through VC (CISCO Webex).

It is stated by the Ld. Counsel that he has already received copy of charge-sheet.

Heard.

Put up on 03.09.2020 for arguments on the above stated application.

IO to join proceedings through VC on NDOH.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Gurmukh @ Ginni

FIR No.0037439/16
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.
Complainant through VC.

Court is convened through VC (CISCO Webex).

It is informed by the Naib Court that accused has already been released from JC.

Heard.

Let court notice be issued to accused with direction to appear in person or through VC on NDOH.

Put up for further proceedings on 07.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant.

Court is convened through VC (CISCO Webex).

Ld. Counsel seeks some time to go through the Judgement passed by Hon'ble Supreme Court of India in Jacob Mathew's case.

Heard. Allowed.

Put up on 08.11.2020 at 02:00 pm.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Vicky

E-FIR No.00243/19

PS: Mundka

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Accused Vicky is absent.
Sh. A.K. Sharma, Ld. Counsel for accused.
Complainant Sh. Guruvachan through whatsapp video call.
Owner of stolen property Sh. Ramesh through whatsapp video call.
IO through VC.

Court is convened through VC (CISCO Webex).

It is stated by the Ld. Counsel that accused could not appear before court as he is unwell.

Heard.

At oral request of Ld. Counsel, accused is exempted from his personal appearance for today only.

It is submitted by the complainant and owner of stolen property that since their mobile phone has been recovered, they do not want to pursue the case. In view of the above, they seek permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant and owner of stolen property about their voluntariness and having examined them, I am satisfied that they are making statement voluntarily. Therefore, let their statement to this effect be recorded separately and be sent



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to them through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statements sent and received back duly signed. IO has also duly identified the owner of stolen property and complainant.

File perused. Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which are compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of owner of stolen property, offence stands compounded. Consequently, accused **Vicky** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020

State vs. Dharambir

E-FIR No.007182/19
PS: Hari Nagar

31.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File received from the court of Ld. Duty MM.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Court notice be issued to accused as well as counsel for NDOH with direction to appear in person or through VC.

Put up on 04.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
31.08.2020